

*(Provisional)**(Number in Lakhs)*

<i>Sl. No.</i>	<i>State &amp; UTs</i>	<i>Rural &amp; Urban combined</i>
1	2	3
9.	Kerala	48.98
10.	Madhya Pradesh	224.97
11.	Maharashtra	214.10
12.	Orissa	135.12
13.	Punjab	13.88
14.	Rajasthan	99.54
15.	Tamil Nadu	176.85
16.	Uttar Pradesh	448.34
17.	West Bengal	173.45
18.	Small States & UTs	14.2
19.	All India	2376.7

*[English]***Grants to KVIC, Visakhapatnam**

3241. SHRI M.V.V.S. MURTHI: Will the PRIME MINISTER be pleased to state:

(a) the details of grants released by Union Government to Khadi and village Industrious Commission Regional Centre, Visakhapatnam during the last three years;

(b) whether the Union Government propose to enhance these grants in 1992-93; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF.P.J. KURIEN): (a) to (c) The Union Government provision funds to Khadi and Village Industries Commission (KVIC), Bombay in the form of grants and loans for development of Khadi and Village Industries Programme under its purview. KVIC in turn releases funds to its directly aided institutions, State KVI Boards and some portion to its departmental trading activities.

KVIC did not release any grant to its Regional Office, Visakhapatnam during the last three years. However, KVIC has released funds to the said Regional Office under Khadi Tradition Loan during the last three years as detailed below;

(Rs. in lakhs)      [Translation]

<i>Year</i>	<i>Loan Released</i>
1988-89	37.46
1989-90	10.44
1990-91	22.55
<b>Total</b>	<b>70.45</b>

**Demand for Development of Tripura**

**3242. SHRI HANNAN MOLIAH:** Will the Minister of Planning and Programme Implementation be pleased to state:

(a) whether the government have received any demand from the people of Tripura for its development;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken to meet the demand?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a), to (c). The Planning Commission received a memorandum from Tripura Tribal Area Autonomous district Council; mainly for more and equitable distribution of funds. The State Government was requested to take corrective measures.

A letter from Federation of Association of Cottage and Small Industries wanted capital investment subsidy to be given from the Central Budget etc. The Central investment scheme was withdrawn in 1988 as it was not serving its purpose. Instead, emphasis is being given to suitable infrastructural development in rural and backward areas.

**Amount Allocated to Orissa for Civic Amenities**

**3243. SHRI SRIKANTA JENA:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount allotted to improve civic amenities in Orissa during the last three years of the Seventh Five Year Plan and the actual amount spent on it; and

(b) the schemes related to civic amenities in the State pending with the Union Government and the action taken to clear them expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Provision of civic amenities is the responsibility of the local bodies concerned. These local bodies formulate their schemes in consultation with the State Governments concerned. The State Government on their part render assistance to these local bodies under various schemes including E.I.U.S, urban Basic services, etc, and also through borrowing from financial institutions like HUDCO, LIC, etc. The government of India plays only a nodal role.

**Amendment to Patents Act, 1970**

**3244. SHRI SANTOSH KUMAR GANGWAR:** Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to bring forward legislation to amend the Patents Act, 1970; and

(b) if so, the details thereof and its likely impact on different sectors?